

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00186/2015

HYDERABAD, this the 1st day of January, 2021

Hon'ble Mr. B.V. Sudhakar, Admn. Member



P.Nandeeshwar S/o Late P.Shiva Nagappa,
Age : 20 years, Occ : Unemployed,
Konapur BO, a/w Sadasivapet SO – 502291.Applicant

(By Advocate : Mr. M. Venkanna)

Vs.

1. The Union of India rep by
The Secretary, M/o Communication
And Information Technology,
Dak Bhavan, Sansad Marg,
New Delhi.
2. The Chief Post Master General,
A.P.Circle, Hyderabad.
3. The Superintendent of Post Offices,
Madhavanagar, Sangareddy-502001.
4. The Inspector of Posts,
Ramachandrapuram Sub-Division,
Ramachandrapuram, Sangareddy Division,
Medak District.Respondents

(By Advocate : Mr.A.Surender Reddy, Addl. CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:

2. Original Application is filed in regard to grant of Compassionate Appointment.



3. Brief facts are that the applicant's father died in a road accident while working as GDS, Konapur B.O. in the respondents organization and the applicant sought Compassionate Appointment, which was rejected for securing less than 51 points prescribed. Respondents issued notification to fill up the post vide notification dated 14.01.2015. Aggrieved over non-grant of Compassionate Appointment, the OA is filed.

4. The contentions of the applicant are that the respondents have not given any reasons for rejecting his request. Applicant's family is living in indigent circumstances. There has been non-application of mind in processing his case for Compassionate Appointment. Rejection of the request made is arbitrary, illegal and violative of Articles 14, 16 and 21 of the Constitution.

5. Respondents in their reply statement state that the case of the applicant was considered and rejected on 05.01.2015 for having secured less than 51 points as prescribed under the relevant guidelines. Ex-gratia gratuity and severance amount to the extent of Rs.57,927/- and Rs.40,500/- respectively have been paid to the family of the deceased employee.

6. Heard both the counsel and perused the pleadings on record.

7(I) On the demise of the applicant's father, who worked as GDS in the respondents organization, applicant sought Compassionate Appointment. Applicant claims that he was to be awarded 65 marks. Marks are awarded to different attributes and selection is made by Circle Relaxation Committee. Therefore, the awarding of marks cannot be questioned.

II. However, the learned counsel for the applicant has pointed out that all the Compassionate Appointments rejected between 2005 and May, 2017 have been decided to be reviewed as a one-time measure by the respondents vide their letter dated 05.03.2020.

III. In view of the policy decision taken by the respondents on 05.03.2020 and as the case of the applicant falls within the review period, respondents are directed to re-consider the case of the applicant for grant of Compassionate Appointment, within four months from the date of receipt of this order.

IV. With the above direction, the OA is disposed of, with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

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